

ITEM NO.8                      Court 5 (Video Conferencing)                      SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19319/2020

(Arising out of impugned final judgment and order dated 14-11-2019 in WPN No. 50727/2019 passed by the High Court Of Karnataka At Bengaluru)

COMPETITION COMMISSION OF INDIA                      Petitioner(s)

VERSUS

INTEL TECHNOLOGY INDIA PVT. LTD. & ORS.                      Respondent(s)

(FOR ADMISSION and I.R. and IA No.94151/2020-CONDONATION OF DELAY IN FILING and IA No.94153/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94158/2020-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.94152/2020-APPROPRIATE ORDERS/DIRECTIONS

IA No. 94152/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 94151/2020 - CONDONATION OF DELAY IN FILING

IA No. 94153/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94158/2020 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

WITH

Diary No(s). 19352/2020 (XII-A)

(FOR

FOR CONDONATION OF DELAY IN FILING ON IA 94539/2020

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 94540/2020

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 94541/2020

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 94544/2020

IA No. 94540/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 94539/2020 - CONDONATION OF DELAY IN FILING

IA No. 94541/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94544/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 11317/2020 (IV-A)

(FOR

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 94708/2020

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 94710/2020

FOR PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS ON IA 94712/2020

IA No. 94708/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 94710/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94712/2020 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)  
SLP(C) No. 11316/2020 (IV-A)

(IA

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 94677/2020

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
94680/2020

FOR PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS ON IA 94681/2020

IA No. 94677/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 94680/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 94681/2020 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

Date : 26-10-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

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For Respondent(s)

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Mr. Azeem Samuel, Adv.  
Ms. Lagna Panda, Adv.  
Ms. Shruti Narayan Rao, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

In deference to the observation made by the Court, learned Solicitor General has agreed to move the High Court, in the first instance, for appropriate directions, including for modification and vacating the interim relief granted to the respondents.

If such application is filed before the High Court, we have no manner of doubt that the High Court will take up the same for hearing expeditiously and dispose of preferably within six weeks from the date of institution of the said application.

We also grant liberty to the petitioner(s) to revive these Special Leave Petitions, if and when necessary.

The Special Leave Petitions are disposed of accordingly.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)

